

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH , NEW DELHI

Original Application No. 60 of 2026

WITH

ORIGINAL APPLICATION No. 138/2026 (IA No 119/2026)

IN THE MATTER OF

Ashwani Kumar

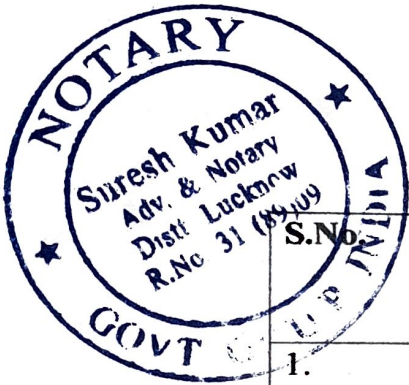
.....Applicant

-Vrs.-

State of U.P and Ors.

.....Respondents

INDEX

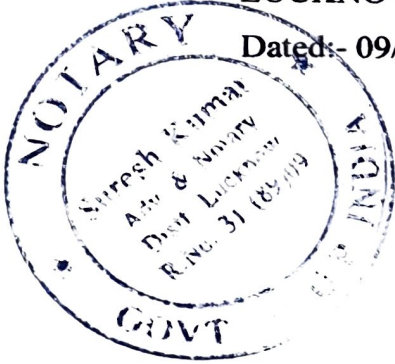


S.No.	Particulars	Page No.
1.	Objection on behalf of applicant to reply filed by the Respondents (R-2i.e. DM and R-3i.e. UPPCB) by way of affidavit	1 - 13
2.	<u>Annexure A20/1</u> The application of RTI to the Groundwater Authority and the reply from the same.	14 - 15

3.	<u>Annexure A20/2</u> The IGRS complaint to the SDM for the illegal encroachment of the Sarkari Nali and Road by the project proponent and the report submitted by the Lekhpal to the SDM and the Departmental inquiries made and the report therewith.	16-26
----	---	-------

LUCKNOW

Dated:- 09/05/2026



By the Applicant through Counsel

Aman Singh
Aman Singh Bhadoriya
Advocate

Reg.No.-UP14275/2024,Ph.9170038499

5/103, Sector-5, Jankipuram Extension,

Lucknow,Uttar Pradesh-226031

e-mail-adv.amanbhadauriya@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 60 of 2026

WITH

ORIGINAL APPLICATION No. 138/2026 (IA No 119/2026)

IN THE MATTER OF

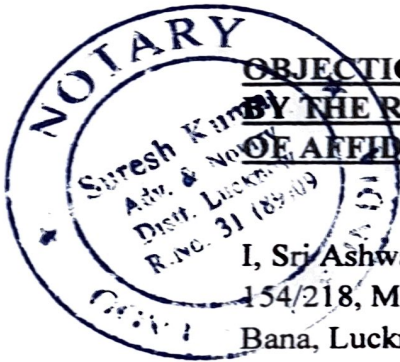
Ashwani Kumar

.....Applicant

-Vrs.-

State of U.P and Ors.

.....Respondents



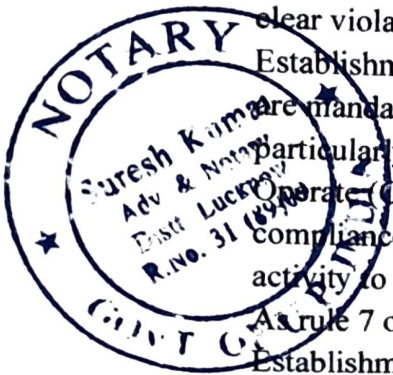
**OBJECTION ON BEHALF OF APPLICANT TO REPLY FILED
BY THE RESPONDENTS (R-2 i.e. DM AND R-3 UPPCB) BY WAY
OF AFFIDAVIT**

I, Sri Ashwani Kumar, aged about 42 years, S/o Nek Ram, At/Po. –
154/218, Mampur Bana, Bakhshi Ka Talab, Bakhshi Ka Talab, Mampur
Bana, Lucknow, Uttar Pradesh – 226201, Mobile No-8115623333, do
hereby solemnly affirm and state as follows:-

1. That deponent is well conversant with the facts and circumstances of the case and duly authorized to swear and affirm this affidavit.
2. At the very outset, it is most respectfully submitted that the replies filed by the answering Respondent are evasive, self-contradictory,

and fail to address the core environmental, legal, and scientific issues raised by the Applicant. The Respondents have attempted to create an illusion of compliance by referring to procedural formalities, while deliberately overlooking the substantive violations of environmental laws, binding judicial precedents, and statutory guidelines governing UP Brick Kiln sitting criteria Rules 2012. The present rejoinder is therefore necessitated to place the correct facts and legal position before this Hon'ble Tribunal.

3. It is further submitted that the operation of the brick kiln is in clear violation of the Uttar Pradesh Brick Kilns (Siting Criteria for Establishment) Rules, 2012, issued on 27.06.2012. These Rules are mandatory in nature and are required to be strictly followed, particularly at the stage of grant and renewal of Consent to Operate (CTO). However, the Respondents have failed to ensure compliance with the said Rules, thereby allowing an illegal activity to continue.



As rule 7 of the Uttar Pradesh Brick Kilns (Siting Criteria for Establishment) Rules, 2012 states –

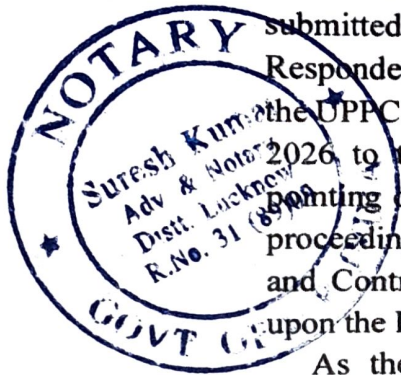
"A person who want to operate a brick Kiln shall make an application with requisite fee separately to the State Board by furnishing mining lease from district administration, permission for firing from Zila Panchayat/Zila Parishad and no objection certificate/License as the case may be from the Horticulture Department, under the Uttar Pradesh Air (Prevention and Control of Pollution) Rules,1983, and the Uttar Pradesh Water (Consent for discharge of sewage and Trade Effluent) Rules,1981, for the permission for the operation of the brick Kiln. On receipt of such application the State Board may reject such permission after necessary enquiry as prescribed under the aforesaid Rules.

Provided that a brick Kiln which was established/operate previously but not being operative in the last season, want to operate or change the name/ownership and have valid consent under the Air (Prevention and Control of Pollution)

Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974 may operate the same if it informs in writing to the State Board but shall be bound to comply with all the conditions subject to which consent was granted."

In the following the above which is not followed by the project proponent is described and the same goes as-

- a) The Groundwater NOC is one of an essential condition for the Consent to be issued to any brick kiln and the same was never obtained by the Project Proponent and whilst the Committee formed as directed by the Hon'ble NGT has itself pointed out after the inspection in its report that it was submitted and the same when asked upon to be submitted within 15 days was not complied upon by the Respondent No 4 and in the second affidavit submitted by the DPPCB clearly while giving 15 days more on 29 April 2026 to the Respondent No 4 for the same and also pointing out that in the non-compliance of the same the proceedings under Section 31A of The Air (Prevention and Control of Pollution) Act, 1981, will be proceeded upon the Project Proponent.



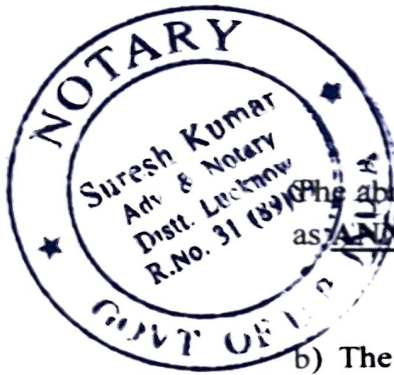
As the Applicant filed a RTI Application to the Groundwater Directorate, Lucknow dated 09/04/2026 DGWDL/R/2026/60014 for the query for the Groundwater NOC and the reply of the RTI clearly mentioned that the Project Proponent –

- i. from 01.01.2023 to till date, Inspection & compliance reports & Authorization status & action taken –

“As per records, no valid NOC is currently available in the name of Kesari Brick Field. However, an application dated 20/04/2026 is found pending/approved in this office as on date for which inspection is to be done by Task force under UP Groundwater (management & regulation) Act 2019.”

ii. NOC details for period 01.01.2018 to 31.12.2023 –
 “Regulation of groundwater extraction was under jurisdiction of Central Groundwater Board under the partially stated period hence, no information/record is available regarding grant of groundwater NOC to Kesari Brick Field for the period. Also, as per records available in this office, no NOC has been found to be issued/renewed in the name of the said unit during the stated period.”

iii. NOC details for period Dec 1998 to 31.12.2018 –
 “Regulation of groundwater extraction was under jurisdiction of Central Groundwater Board under the stated period; hence, no information/record is available regarding grant of groundwater NOC to Kesari Brick Field for the stated period.”

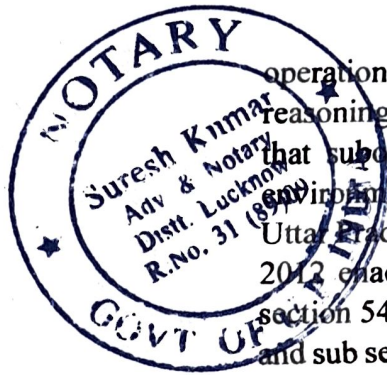


The above RTI status and the reply from the PIO is attached as ANNEXURE A20/1.

b) The Firing NOC has never been put on record and the same has been clearly ignored upon by the Respondent no 1 to 3 and the non-compliance of the same makes the operation of the Project Proponent from its very beginning illegal.

4. Furthermore, the stand taken by the District Magistrate (Respondent No.2) that the brick kiln was established prior to the coming of the surrounding habitation and institutional establishments appear to have developed over a period of time and therefore the said Rules are not wholly misconceived and legally untenable is clearly evasive of the Law of the Land.

In the villages, the habitation is far older than any industry established which is clearly a common thing and in this matter as the habitation is much older than the establishment of the Project Proponent and the then Zila Panchayat Bye Laws and statutory provisions under the then applied acts and rules were also not complied upon and the Project Proponent is in clear violation of the current laws and acts and the operation of the same is arbitrary and the respondents have ignored the very fact that the non-compliances as per given by the UPPCB(Respondent No.3) itself makes it mandatory to seal the Project Proponent and put Environmental Compensation for violating mandatory/essential conditions for obtaining of the CCA as given by the Uttar Pradesh Brick Kilns (Siting Criteria for Establishment) Rules, 2012.



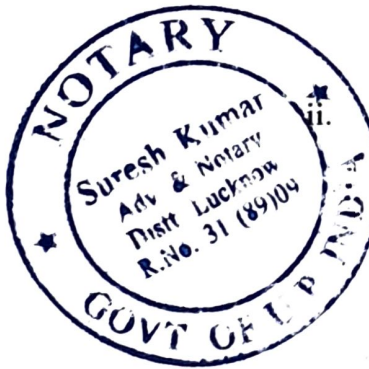
The Respondents have further attempted to justify the operation of the unit on the basis of Zila Panchayat Bye-laws. This reasoning is fundamentally wrong as it ignores the settled principle that subordinate or local bye-laws cannot override central/State environmental legislation or binding judicial pronouncements. Uttar Pradesh Brick Kilns (Siting Criteria for Establishment) Rules, 2012 enacted In exercise of the powers under sub section (1) of section 54 read with clause (z) of sub section (2) of the said section and sub section (1) of section 21 of the Air (Prevention And Control of Pollution) Act,1981 (Act no.14 of 1981) the Governor, after consultation with Uttar Pradesh Pollution Control Board and after considering the objections and suggestions received from concerned person, and thus may have overriding effect over any inconsistent local law or bye-law.

5. That the Applicant submits that the distance between the brick kiln and the nearby is residential population is approximately 200 meters, as shown in the reply of the Respondent No 1 and 2 on Page no 423 in Point no 15 and by the Respondent No 4 on Page No 15 point no 15 which is in direct violation of the prescribed siting criteria.

As per the Rule 2 "Distance from residential area/population/sensitive area/mango or fruit orchard "of the Siting Criteria 2012 itself, it is given that-

Subject to provisions of the Uttar Pradesh Promotion and Protection of Fruit Trees (Regulation of Harmful Establishment and Housing Scheme Act, 1985 (U.P. Act No. 18 of 1985), a brick kiln shall not be established which does not fulfil the following conditions:-

i. a brick kiln shall not be established within a distance of 5.0 kilometers from the area of a Municipal Council or Municipal Corporation. Subject to the above restrictions a brick kiln shall be established at least 500 meters away from residential area having minimum population of 100- 150 persons or 20 houses either kachha or pucca houses 1.0 kilometer from a residential area having population more than 150 persons or more than 20 houses whether kachha or pucca;



ii. a brick kiln shall not be established at a place within the distance of 10. Kilometer from registered hospital, school public building, religious places or a place from where flammable substances are stored; a brick kiln shall not be established within a radius of 5.0 kilometers in notified sensitive areas of a zoo, wild life sanctuaries, historic monuments, museum and the like:

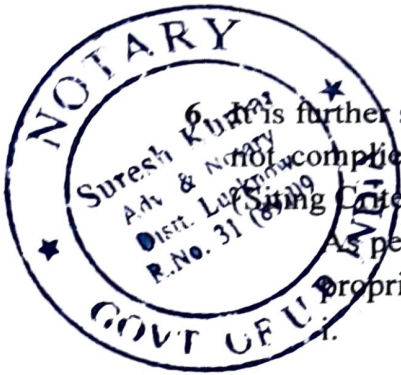
Provided that in case of Taj Trapezium zone area (T.T.Z.) the directions/guidelines given by the Supreme court from time to time, shall apply;

- iii. a brick kiln shall not be established within a distance of 200 meters from the sides of the railway tracks;
- iv. a brick kiln shall not be established within a distance of 300 meters from both sides of the National and State Highways;
- v. a brick kiln shall not be established within a distance of 100 meters from both sides of a main district road /public works department roads;
- vi. a brick kiln shall not be established within 800 meters from a brick kiln already established;
- vii. a brick kiln should not be allowed to install in the 'Buffer zone' of a notified fruit belt area as defined in 'The Uttar Pradesh Promotion and Protection of Fruit

Trees(Regulation of Harmful Establishments and Housing Schemes) Act,1985' and the restriction made by competent authority concerned or decision of court on case to case basis, if any.

Distance from sides of mango orchard/Mixed fruits (mango and other) orchard (having at least 100 fruiting trees) joint nursery from brick kiln shall not be less than 800 meters in each direction. The mentioned distances are applicable irrespective of the variety/type of fruit area individually or collectively should not be less than 2.5 acre.

Distance will be measured form the chimney of the brick kiln to the first/ nearest row of the tree of mango/fruit orchard towards the kiln.



It is further submitted that the proprietor the project proponent has complied with the Rule 6 of the Uttar Pradesh Brick Kilns (Siting Criteria for Establishment) Rules, 2012.

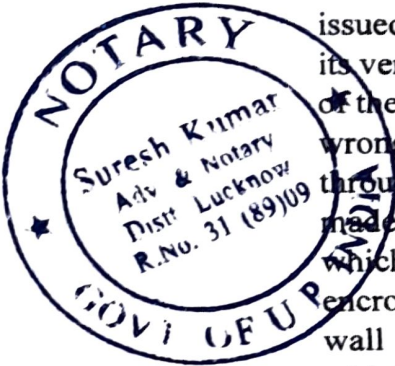
As per the Rule 6 of the Siting Criteria 2012, "Duties of the Proprietor of a Brick Kiln", the following is that the-

- i. Multi layer and multi storey green belt of 10 meters width shall be constructed along the periphery of brick kiln leaving two 10 meters wide gaps in the boundary for entry and exit of material and vehicles. A wall of 3 meters height shall be constructed on the sides where land is not available for green belt development to prevent fugitive dust emission. For installation of brick Kiln with green belt development, the minimum area required is 2.0 acre.
- ii. Lighting arrestor as per the PWD norms or any other standard design shall be installed for brick Kiln to avoid the damage to stacks/chimney caused due to lighting attack.
- iii. In Brick Kiln besides the above Good House keeping practices including disposal of coal, ash, provision of double wall around the Kiln, proper layout Brick lining of passage use of properly grades coal, proper firing practices, protection from noise pollution and

other measures should be followed by all Brick Kiln Owners.

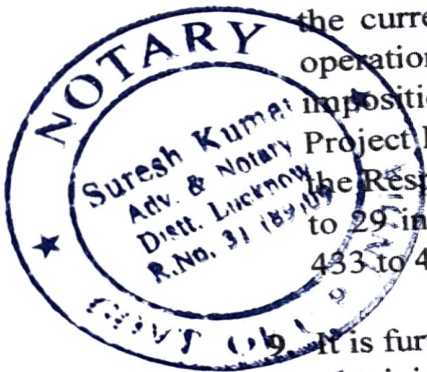
- iv. While digging the earth for making bricks in the area ear marked for the same, the straight cutting of earth should be avoided; instead, the cutting should be done in a slanted manner in the proportion of 1:3, so that there should be minimum soil erosion of the agricultural land.

As there was never any boundary wall at the project proponent the Consent given was illegal as per the law laid down by the Siting Criteria, the consent was never to be issued in the first place and the operations done till date from its very inception is illegal and against the law. The illegality of the Proprietor Bachan Singh is exposed for his illegal and wrongful activities upon by the Revenue Department through a report dated 04/05/2026 submitted on a complaint made through IGRS no. 60000260089934 dated 09/04/2026, which clearly shows in the report that the brick field is encroaching the Road while putting a temporary boundary wall and encroached over a Sarkari Nali on Khasra no.299 which is in between the land at which the Project Proponent is established. The complaint and the report are annexed as **ANNEXURE No.A20/2.**



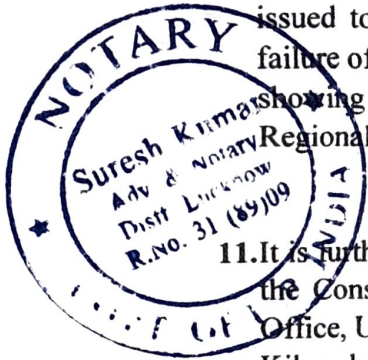
7. That in the second affidavit the UPPCB(Respondent No.3) has issued a show cause notice dated 29.04.2026 for revocation of the CTO and closure of the unit and the notice mentions 15 days' time-period for the Proprietor of the Project Proponent to reply and submit the same and the non-compliances as shown on the Page 4 of the second affidavit in the ANNEXURE R3/5 are one of the essential conditions for the Consent to be issued and as it was never submitted or complied upon in the past and was clearly ignored upon by the officials of the RO,UPPCB, and the operation done by the Project Proponent over the period of the its current CCA as issued on 11/10/2023 till today should be fined upon by the Hon'ble NGT and the Environmental Compensation should be imposed on the Project Proponent for illegally operating the same.

8. It is pertinent to highlight that the lease agreement of the Project Proponent which is in the report filed by the Respondents 1 to 3 which shows that the owner of the Land i.e. Jai Kumar Chandani S/O Gopi Nath Chandani at which the Project Proponent is situated has given the same to the Current Proprietor Bachan Singh on a lease which is also not a legal document and a fraud as the stamp amount of Rs 100 is used for a lease amounting to Rs.40 Lakhs which is in violation of the Stamp and Registration Act. The agreement from its very inception had to be registered and the Consent that was given to the Current Proprietor Bachan Singh could not have been given as the very lease that would have given the Current Proprietor Bachan Singh power to operate and get the NOCs was wrong and illegal and void from its very beginning for the current CCA which was issued on 11/10/2023. Therefore, the operations till date is illegal and have to be compensated through imposition of appropriate Environmental Compensation on the Project Proponent. The lease agreement has been put on record by the Respondent No. 1 to 3 and same can be perused on the page 27 to 29 in the reply submitted by the Respondent no.3 and on Page 433 to 435 in the reply submitted by the Respondent No.2.



It is further submitted that the sample report that was submitted for obtaining the Consent which is a Stack Emission report with Test Report No ST-2905023-01 issued on 29.05.2023 as per given by the RTI reply by the UPPCB and is in the OA 138/2026 filed by the applicant as ANNEXURE-A8: RTI Application dated 11.12.2025 (DSPCB/R/2025/60586) with postal receipt. ANNEXURE-A9: Reply of the RTI of dated 11/12/2025, Application No. DSPCB/R/2025/60586 by the Applicant. The sample report is on the page no 321 for the perusal of the same and as it clearly shows that the emissions were above the 250mg/Nm³ maximum PM level and was 542 mg/Nm³ which is more than twice the Maximum limit as given by the MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE NOTIFICATION New Delhi, the 22nd February, 2022 G.S.R. 143(E) and the violation of the same was ongoing and therefore, the operations till date is illegal and have to be compensated through imposition of appropriate Environmental Compensation on the Project Proponent.

10. That the Respondent no 1 to 3 have failed to take any effective enforcement action despite clear violations being on record. There is no evidence of closure, sealing, or coercive measures taken to prevent continued illegal operation. This inaction amounts to a failure of statutory duty and renders the regulatory mechanism ineffective. The show cause notice by the Respondent No.3 to Respondent No.4 on 25/03/2026 and 29/04/2026 giving 15 days time period both the times also shows the failure as the operations of the Project Proponent should have been stopped from the very day of finding out that the essentials NOCs for the Consent to be issued to the Project Proponent was never put on record. Such failure of the statutory duty of the officials of the UPPCB is clearly showing the manner in which the Consent are being issued by the Regional Office, UPPCB.

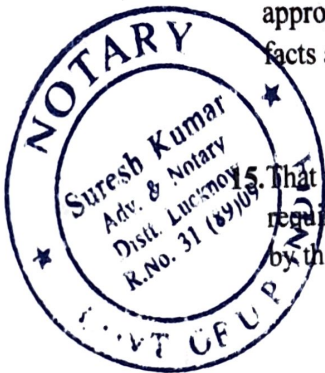


11. It is further prayed upon by the applicant to the Hon'ble NGT that the Consent issued over the period of 5 years by the Regional Office, UPPCB should be inspected upon and the operational Brick Kilns should be checked upon for the appropriate compliances as essential for the operation of the brick kiln as the increased pollution and urbanisation in the Lucknow Mandal has led to many pulmonary diseases common and to live in such an atmosphere is suffocating and the ignorance of the officials of the Regional Office, UPPCB has also played an integral role to pollute the environment which is directly opposite of the role of the authority.

12. It is further submitted that the replies filed by the Respondents lack transparency and do not disclose complete facts. No past non-compliances, verification, or monitoring data has been looked upon to consider immediate sealing of the project proponent. The replies are therefore liable to be keenly observed and their reliability has to be checked upon and the incomplete action shows clear violations of the strict guidelines by the Hon'ble Supreme Court in Environment related matters.

13. In the light of the above, it is evident that the brick kiln is operating illegally, in violation of environmental laws, without valid consent, and in contravention of siting norms. The continued operation poses serious environmental and ecological risks, particularly to nearby agricultural land and the surrounding habitations as it is clear fact that the same resides within 200 meters of the project proponent.

14. That the present Reply by way of affidavit may kindly be taken on record and into consideration, and the Hon'ble Tribunal may pass appropriate order(s), direction(s) as deemed fit and proper under the facts and circumstances of the present case.



That the Applicant seeks leave to make additional submissions, if required, during the course of the proceedings as and when directed by this Hon'ble Tribunal.

Suresh Kumar

DEPONENT

VERIFICATION

Verified at Lucknow on _____ May 2026 that the contents of the above reply affidavit are derived from the official records and personal knowledge and are correct and true to the best of my knowledge and belief. Nothing material has been concealed there from.

Suresh Kumar

DEPONENT

I identify the Deponent/Exhibent/Surety who has signed/Put Tt. before me.

Sworn & Verified
Before me

SURESH KUMAR
Advocate & Notary Public
417/175 Kalta, Near Major Dey, D&E Marg
Niwai Ghat, Chowk, Lucknow
09/05/26

453 RTI Online

An initiative of
Uttar Pradesh Government

ANNEXURE-A20/1

14

Your RTI Request filed successfully.
Please note down the following details for further references.

Registration Number	DGWDL/R/2026/60014
Name	Ashwani kumar
Date of Filing	09-04-2026
RTI Fee Received	₹ 10
Online Reference Number	CPAGOTITW6
Transaction Status	Success
Request filed with	Ground Water Directorate, Lucknow
<u>Contact Details of Nodal Officer</u>	
Telephone Number	9919391543
Email-ID	kumarpiyushckt@gmail.com

Contact details of Public Information Officer

NAME:	ADITYA KUMAR PANDEY
Desination:	ASSISTANT ENGINNER
Phone No:	9410609733
Email Id :	adityakrpandey11@gmail.com

Print

Go to Dashboard

Information Sought	Reply
NOC details for period Dec 1998 to 31.12.2018	Regulation of groundwater extraction was under jurisdiction of Central Groundwater Board under the stated period; hence, no information/record is available regarding grant of groundwater NOC to <i>Kesari Brick Field</i> for the stated period.
NOC details for period 01.01.2018 to 31.12.2023	Regulation of groundwater extraction was under jurisdiction of Central Groundwater Board under the partially stated period hence, no information/record is available regarding grant of groundwater NOC to <i>Kesari Brick Field</i> for the period. Also as per records available in this office, no NOC has been found to be issued/renewed in the name of the said unit during the stated period.
NOC status from 01.01.2023 to till date, Inspection & compliance reports & Authorization status & action taken	As per records, no valid NOC is currently available in the name of <i>Kesari Brick Field</i> . However an application dated 20/04/2026 is found pending/approved in this office as on date for which inspection is to be done by Task force under UP Groundwater(management & regulation) Act 2019.

आवेदनकर्ता का विवरण :

शिकायत संख्या:-
60000260089934

आवेदक का नाम-
Ashwani Kumar

विषय-
राजस्व अभिलेखों में दर्ज सार्वजनिक "नाली" पर अवैध अतिक्रमण एवं ईट भट्टा द्वारा उसके उपयोग/अवरोधन के संबंध में

विभाग -
शिकायत
श्रेणी -
राजस्व अभिलेखों में त्रुटि/लोप/संशोधन/फर्जी प्रविष्टि
शिकायत की स्थिति

-
निस्तारित
प्राप्त रिमाइंडर-
प्राप्त फीडबैक -
दिनांक को फीडबैक:-
फीडबैक की स्थिति

-
फीडबैक पर
कार्यवाही-
कार्यवाही दिनांक -
संलग्नक देखें -
Click here

नोट- अंतिम कॉलम में वर्णित सन्दर्भ की स्थिति कॉलम-5 में अंकित अधिकारी के स्तर पर हुयी कार्यवाही दर्शाता है।

अधीनस्थ द्वारा प्राप्त आख्या :

क्र.स.	सन्दर्भ का प्रकार	आदेश देने वाले अधिकारी	अग्रसारित दिनांक	आदेश	आख्या देने वाले अधिकारी	आख्या दिनांक	आख्या	स्थिति	आपत्ति देखे	संलग्नक
1	अंतरित	लोक शिकायत अनुभाग -3(, मुख्यमंत्री कार्यालय)	13-04-2026	कृपया शीघ्र नियमानुसार कार्यवाही किये जाने की अपेक्षा की गई है।	जिलाधिकारी-लखनऊ, ①	05-05-2026	आख्या श्रेणी - प्रकरण मांग श्रेणी का है anumodit	निस्तारित		
2	आख्या	जिलाधिकारी ()	17-04-2026	कृपया संयुक्त जांच कर आख्या प्रेषित करें	उप जिलाधिकारी-बख्शी का तालाब, जनपद-लखनऊ, राजस्व एवं आपदा विभाग ①	04-05-2026	आख्या श्रेणी - प्रकरण मांग श्रेणी का है महोदय जांच आख्या संलग्न है	निस्तारित		

**राजस्व अभिलेखां में दर्ज सार्वजनिक "नाली" पर अवैध अतिक्रमण
एवं ईट भट्ठा द्वारा उसके उपयोग/अवरोधन के संबंध में**

सेवा में,

जिलाधिकारी महोदय,

सखनडा।

द्वारा

उपजिलाधिकारी महोदय,

तहसील बखशी का तालाब, सखनडा।

**विषय: राजस्व अभिलेखां में दर्ज सार्वजनिक "नाली" पर अवैध अतिक्रमण
एवं ईट भट्ठा द्वारा उसके उपयोग/अवरोधन के संबंध में।**

महोदय,

सविनय निवेदन है कि ग्राम मामपुर बना, तहसील बखशी का तालाब, जनपद सखनडा में स्थित एक सार्वजनिक "नाली", जो राजस्व अभिलेखां में स्पष्ट रूप से नाली के रूप में दर्ज है, पर अवैध रूप से अतिक्रमण कर लिया गया है तथा उक्त नाली का उपयोग "केसरी ब्रिक फील्ड" (पूर्व में नीलम ब्रिक फील्ड) नामक ईट भट्ठा द्वारा किया जा रहा है।

1. यह कि उक्त नाली ग्राम की जल निकासी व्यवस्था का अभिन्न अंग है, परंतु भट्ठा संचालक द्वारा नाली के मार्ग को

अवस्था/संकीर्ण कर उसका निजी उपयोग किया जा रहा है,

जिससे जल निकासी बाधित हो रही है।

2. यह कि नाली पर अतिक्रमण कर भद्दा संचालन हेतु मिट्टी, राख एवं अन्य अपशिष्ट झाले जा रहे हैं, जिससे नाली का मूल स्वरूप समाप्त हो रहा है तथा आसपास के खेतों एवं आवासीय क्षेत्र में जनभराव की गंभीर समस्या उत्पन्न हो रही है।
3. यह कि नाली जो की खसरा संख्या 299 पर राजस्व अभिलेखों में सार्वजनिक "नाली" के रूप में दर्ज है, के ठीक समीप खसरा संख्या 300 पर संचालित "केसरी त्रिक फील्ड" द्वारा उक्त नाली पर अवैध अतिक्रमण कर उसके प्रवाह को बाधित करते हुए उसके व्यावसायिक उपयोग में लिया जा रहा है।
4. यह कि उक्त कृत्य पूर्णतः अवैध है तथा राजस्व अभिलेखों में दर्ज सार्वजनिक भूमि (नाली) पर अतिक्रमण भारतीय कानूनों के विरुद्ध है।
5. यह कि बार-बार शिकायतों के बावजूद स्थानीय प्रशासन द्वारा कोई प्रभावी कार्रवाई नहीं की गई, जिससे अतिक्रमण निरंतर बना हुआ है।
6. यह कि नाली का अवरोधन न केवल सार्वजनिक अधिकारों का हनन है, बल्कि इससे स्वास्थ्य एवं पर्यावरण संबंधी गंभीर

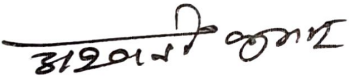
समस्याएं भी उत्पन्न हो रही हैं, जो संविधान के अनुच्छेद 21 के अंतर्गत प्रदत्त जीवन के अधिकार का उल्लंघन हैं।

अतः आपसे निवेदन है कि-

1. तत्काल राजस्व अभिलेखों के अनुसार उक्त नाली का सीमांकन (demarcation) कराया जाए;
2. नाली पर किए गए समस्त अतिक्रमण को हटवाकर उसे उसके मूल स्वरूप में बहाल किया जाए;
3. संबंधित श्रद्धा संचालक के विरुद्ध विधिक कार्यवाही की जाए;
4. संबंधित राजस्व/प्रशासनिक अधिकारियों की लापरवाही के संबंध में जांच कर आवश्यक अनुशासनात्मक कार्यवाही की जाए;
5. भविष्य में पुनः अतिक्रमण न हो, इसके लिए स्थायी व्यवस्था सुनिश्चित की जाए।

दिनांक: 09/04/2026

भवदीय,



अश्वनी कुमार

पता: 154/218, मामपुर बाना, बरसही का तालाब, लखनऊ - 226201

मो.: 8115623333

नामाचारण / परिचय का विवरण		कार्य विषय			द्वय विषय		
(10)	(11)	(12)	(13)	(14)	(15)	(16)	
<p>न्यायपालिका का नाम / असाधारणतः प्राप्त संकेत संख्या आदेश संकेत / आदेश का संकेत / नामाचारण का आधार / विहित कानून का नाम (संख्या) / विहित कानून संकेत</p>	<p>नाम/पिता-पति-प्राथमिक-प्रत्यक्ष का नाम / पति/पति / आधार सं (अधिकार का संकेत) संख्या सं 15-9 संकेत के संकेत) / पता / असाधारण (असाधारण संकेत)</p>	<p>पेटे का संख्या संकेत / पृथक संकेत</p>	<p>संकेत(संकेत)</p>	<p>नाम/पिता-पति- प्राथमिक-प्रत्यक्ष का नाम / पति/पति / आधार संकेत (अधिकार का संकेत) संख्या सं संकेत के संकेत) / पता / असाधारण (असाधारण संकेत)</p>	<p>पेटे का संख्या संकेत / पृथक संकेत</p>	<p>संकेत(संकेत)</p>	

Registered for Publication, Mysore

(17) भूमि के सम्बन्ध में विद्यमान राजस्व वार की काण्टैटिकत संख्या

(18) बचक/बचक-मुक्त होने की तिथि

(18.1) बचक होने की तिथि (संख्या अथवा बैंक का नाम/कोड/बचक का दिनांक/धनराशि/आवेदन संख्या/आवेदक(पिता-पति-संरक्षक))

(18.2) बचक-मुक्त होने की तिथि (संख्या अथवा बैंक का नाम/कोड/बचक-मुक्त का दिनांक/धनराशि/आवेदन संख्या/आवेदक(पिता-पति-संरक्षक)) :

(19) अभ्युक्ति :

पूर्व आदेशों का विवरण :

कृपया उक्त खर की प्रतिलिपि (मुखंड (गाठ) के बाद प्राप्त /शिकाय /पु-नकसा /प्रभातरण बही) हेतु लखन संख्या पर प्रिलक करें।

Disclaimer: उक्त ऑफ्टे एर अवरोकनाप ही, उक्त विवरण अद्यतन है तबसेत काण्टैट केन्द्र प्रथम सी ट्वे सी/रोगेणायणी केन्द्र से उद्धार की प्रकृति:न पति प्राप्त की जा सकती है।

Abcve Content is for Information The information provided online is updated and no physical visit is required For Certified copy, apply through e-officeid
panab/SC/Stdid Computer Centre.

Software Powered By: National Informatics Center, Uttar Pradesh State Unit, Lucknow.



भारत सरकार
राज्य सरकार, उत्तर प्रदेश

Hindi

खाता विवरण (अप्रमाणित प्रति)

उपरोक्त : खसली का गांव

ग्राम : माधपुर बाग

खसली वर्ष : 1423-1428 (01 जुलाई, 2021 से 30 फर
2027)

खाता संख्या : 00518

पन्ना संख्या : 000005
पन्ना क्रमांक : 219102

462

श्रेणी : 6-1/अनुसूचित भूमि - खसला भूमि।

खातेदार का नाम / पिता की संस्था का नाम / निवासी स्थान

नामी / . /

खसला संख्या	क्षेत्रफल (हे.)	अंश	दियायी
92 299 322 324 567	0.0490		
675 709 727 729	0.0510		
752 831 53 106/862	0.0060		
60/864 56/865	0.0150		
77/866 211/867	0.0190		
208/869 274/871	0.0130		
290/876 163/879	0.0320		
164/880 163/882	0.0970		
511/886 543/899	0.0140		
613/960 272/875	0.0250		
	0.0230		
	0.0160		
	0.0140		

24

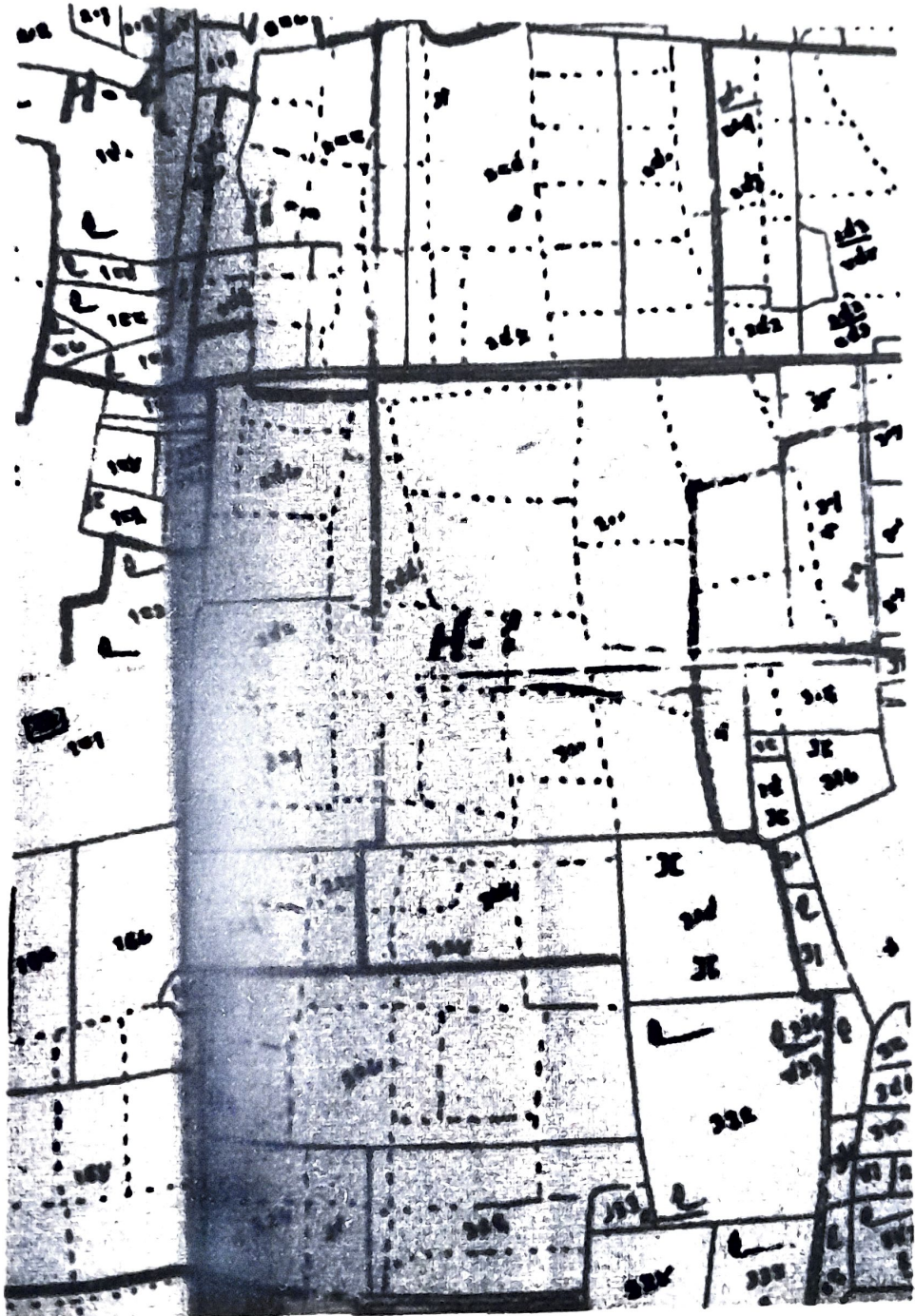
वेबपेज : 6-1/अनुसंधान यूनिट - उत्तरांचल यूनिट ।

सांकेतिक कोड नाम / विभाग कोड संकेतिक कोड नाम / विभाग संकेतिक	उत्तरांचल संकेतिक	क्षेत्रफल (हे.)	आवेदन	दियावनी
		0.0200		
		0.0140		
		0.0280		
		0.0110		
		0.0160		
		0.0320		
		0.0240		
		0.0120		
		0.0440		
		0.0150		
		0.0450		
		0.0310		
		0.0040		
		0.0320		
योग	27	0.7020		

कृपया उत्तरांचल सरकार की प्रतिकृति (गोपनीय) के बाद प्रत्येक विभाग/यूनिट/संस्था/विभाग/संस्था पर किराया करें।
 Disclaimer: उत्तरांचल आर्किव मात्र अखिलोपयोगी है, उत्तरांचल विवरण अद्यतन है, सरकारी कार्यालय केन्द्र एवम सी.एस.सी./संकेतिक कोड से उत्तरांचल की प्रमाणित प्रति प्राप्त की जा सकती है।

Above content is for information the information provided online is updated and no physical visit is required For Certified copy, apply through e-discount portal/CSC/Tehsil Computer Centre

Software Powered By: National Informatics Center, Uttar Pradesh State Unit, Lucknow.



- 1- आवेदन का स्त्रोत 7.6.85
- 2- आवेदन का दिनांक 9/12/85
- 3- आवेदन की संख्या 600026/85339
- 4- आवेदन का नाम पता मोठगां जुआर की जुआर
- 5- आवेदन/शिकायत का संक्षिप्त विवरण जांच पर जांच करने के सम्बन्ध में।

राजस्व निरीक्षक प्रहोदप लेखपाल द्वारा जांच की जांच
द्वारा साफ (किमी) ओकेटी

तहसील _____
महोदय _____

नाम- _____
पदना- _____
क्षेत्र- 4/05/86
हस्ताक्षर- _____

- उपरोक्त वर्णित प्रार्थनापत्र की स्वतीय एवं अभिलेखीय जांच मेरे द्वारा की गयी, आख्या निम्नवत है
- 6- अभिलेखीय स्थिति भूरा सं. - 293 नामी के रूप में रखे है
 - 7- भौके की स्थिति भौतिक रूप में प्रकट राखत गया।
 - 8- जांच का सारंश/भौके पर की गयी कार्यवाही का विवरण _____

वैदिक
संलग्न प्रार्थनापत्र में प्रार्थी द्वारा जांच - मान्डरना के स्थिति
रखे सं. - 293 जो नामी के रूप में रखे है। प्रार्थी द्वारा यह जांच
की जांच की शिकायत की गई है। जांच के रूप में जांच सं. - 293
जांच के रूप में रखे है कि अभिलेखीय व प्रकटीय जांच के लिए
जांच में जांच गया कि नाम सं. - 293 जांच - 0.054 के विधान में
नामों के रूप में रखे है तथा भौके पर उक्त नामी का भौतिक जांच
द्वारा जांच है, जिस पर जांच करी जांच है। तथा भौतिक
जांच पर जांच के लिए जांच करी जांच जांच जांच जांच जांच जांच
जांच जांच जांच है तथा जांच करी जांच जांच जांच जांच जांच जांच
जांच जांच जांच के लिए जांच करी जांच जांच जांच जांच जांच जांच
जांच जांच जांच के लिए जांच करी जांच जांच जांच जांच जांच जांच
जांच जांच जांच के लिए जांच करी जांच जांच जांच जांच जांच जांच
जांच जांच जांच के लिए जांच करी जांच जांच जांच जांच जांच जांच

तहसील- बखरी का तालीम
नाम- दीपक कुमार यादव
पदनाम- लेखपाल
क्षेत्र- मोठगां
हस्ताक्षर- [Signature]
4.5.12.86

- 9- यदि किसी भी न्यायालय में वाद प्रचलित है तो उसकी संख्या/प्रसूतोत्तरी की छाया प्रति-
 - 10- यदि सरकारी भूमि पर अवैध स्थाई कब्जा पाया गया है तो धारा-87 की कार्यवाही की वाद संख्या और वाद दर्ज करने का दिनांक-
- संलग्न :
प्रार्थी आवेदक के हस्ताक्षर

अग्रसारित
तहसीलदार
बी0के0टी0

हस्ताक्षर जांच कर्ता
लेखपाल का नाम